

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT
CHENNAI

O.A. NO. 250 of 2020

S. Sekar
K. Lakshmanan
J.Sankar

....Applicants

-vs-

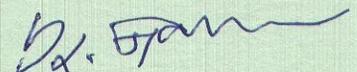
1. The Secretary,
Environment and Forest Departments,
Government of Tamil Nadu,
St. George Fort,
Chennai - 600 009.
2. The Member Secretary ,
Tamil Nadu Pollution Control Board,
No. 76, Mount Road, Guindy,
Chennai - 600 032.
3. The District Collector,
Collectorate,
Government Garden,
Tirupattur District - 635 601.
4. The Joint Chief of Environment Engineer,
Tamil Nadu Pollution Control Board,
Gandhi Nagar, Vellore - 632 006.
5. The District Environment Engineer,
Tamil Nadu Pollution Control Board,
Vaniyambadi - 635 751.
6. The Assistant Director,
Geology and mining,
Vellore District.
7. The Proprietor,
M/s. G.K. Blue Metals,
15/2B, Islamiah College Road,
Vaniyambadi Taluk,
Tirupattur District.

....Respondents

AFFIDAVIT FILED BY 7th RESPONDENT

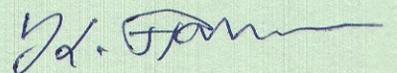
I, K. Ganapathi, Son of Kannan, Hindu, aged about 44 years, residing at Gowndapannur Village, Mandalavadi Post, Tirupathur District - 635 851, now temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:

1st page corrns:



1. I submit that I am the 7th Respondent in O.A No. 250 of 2020 and as such I am well acquainted with the facts of the case.
2. I submit that I have filed counter in O.A No. 250 of 2020 along with typed set of papers.
3. I submit that the grievance in the original application is that the 7th respondent is operating the quarry in S.F.No.109/2, 109/3 and 109/4 of Solur Village, Ambur Taluk, Vellore District.
4. I submit that I have filed an application for environment clearance for mining rough stone before the State Level Environment Impact Assessment Authority (SEIAA), Tamil Nadu and the same was granted on 31.01.2020. I have also applied for consent to establish before the Tamil Nadu State Pollution Control Board on 10.12.2019 and the same was granted on 08.01.2020 under section 21 of the Air (Prevention and Control of Pollution) Act 1981 and also granted consent for establishment under section 25 of the Water (Prevention and Control of Pollution) Act 1979 for the period upto 07.01.2024.
5. I submit that for consent to operate the quarry both by Air under section 21 of the Air (Prevention and Control of Pollution) Act 1981 and also under section 25 of the Water (Prevention and Control of Pollution) Act 1975, I have applied and necessary fees also paid. I submit that the Pollution Control Board inspected the site and on 30.04.2021 the 7th respondent was directed to pay Rs.8,80,000/- (Rupees Eight Lakhs Eighty Thousand Only) towards compensation to Tamil Nadu Pollution Control Board. Accordingly, the 7th respondent has paid Rs.8,80,000/- (Rupees Eight Lakhs Eighty Thousand Only) by way of Demand Draft dated 29.04.2021 drawn on Indian Bank.

2nd page corrnrs:



6. I submit that on receipt of the compensation amount, Tamil Nadu Pollution Control Board issued consent to operate order on 11.05.2021 in their proceedings No. F1387VBD/RS/DEE/TNPCB/VBD/W/2021 vide consent order No. 2105133307677 under section 25 of the Water (Prevention and Control of Pollution) Act 1974 and also under section 21 of the Air (Prevention and Control of Pollution) Act 1981 valid upto 30.02.2025. I submit that the 7th respondent has complied the statutory requirement.

Therefore, I humbly pray that this Hon'ble Tribunal may be pleased to close the Original Application O.A. No.250 of 2020 and thus render justice.

Solemnly affirmed at Chennai
on this day of June, 2021
and signed his name in my
presence.



Before me,

Advocate, Chennai

3rd & Last Page Corrnns:

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....Applicants

-VS-

The Secretary,
Environment and Forest
Departments,
Government of Tamil Nadu,
St. George Fort,
Chennai - 600 009.
And 6 others.

....Respondents

AFFIDAVIT FILED BY 7TH
RESPONDENT

**M/s. G.SUGUMARAN,
R.VINOTH KUMAR**

Counsel for 7th Respondent

**Mobile No. 98417 88416
98402 54507**